

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:426

ANSWERED ON:27.07.2006

MONETARY PROVISIONS FOR DENOTIFIED NOMADIC AND SEMI NOMADIC TRIBES .

Harsha Kumar Shri G.V.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) Whether the National Commission for Denotified Tribes, Nomadic and Semi- Nomadic Tribes has sought appropriate monetary provisions in the next Five Year Plan and territorial rights for social uplift of these communities;
- (b) If so, the details thereof;
- (c) The reaction of the Government thereto;
- (d) The amount allocated and utilized for these communities during the last three years;
- (e) The measures taken by the Government for the welfare and development of these communities during the said period;
- (f) Whether the Government is formulating any schemes to ensure that these tribes have a decision-making role at the national level; and
- (g) If so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) No Sir.

(b) and (c) Do not arise.

(d) to (g) At present, there are no separate Schedules/lists for the Denotified Tribes, Nomadic and Semi-nomadic Tribes. Persons belonging to these categories have generally been categorised as Scheduled Castes, or Scheduled Tribes or Other Backward Classes depending upon their socio-economic conditions and they are getting benefits of the schemes/programmes being implemented for Scheduled Castes, Scheduled Tribes and Other Backward Classes.

The National Commission for Denotified Tribes, Nomadic and Semi-nomadic Tribes has been set up to:

- (i) specify the economic interventions required for raising the living standards of Denotified, Nomadic and Semi-nomadic, Tribes` by asset creation and self- employment opportunities;
- (ii) recommend measures to utilize the existing channelising agencies set up for the economic development of SC/STs and OBCs for extending an economic development package to these groups, keeping in view their specific requirement;
- (iii) identify programmes required for their education, development and health; and
- (iv) make any other connected or incidental recommendation, that the Commission deems necessary.